

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:7430
ANSWERED ON:22.05.2012
VIOLATION BY REGIONAL TV COMPANIES
Meghe Shri Datta Raghobaji

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of complaints received by the Government regarding violation of downlinking and uplinking guidelines/Cable TV Act against the Marathi and other regional TV companies during each of the last three years and the current year; and

(b) the details of the action taken by the Government against these companies during the said period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) & (b): Telecast of programmes and advertisements by private satellite/cable television channels, including regional language channels, is regulated as per the Cable Television Networks (Regulation) Act, 1995. The Act does not provide for any pre-censorship of the programmes and advertisements telecast by such TV channels. However, the said Act provides that programmes and advertisements telecast by such TV channels are required to be in accordance with the Programme and Advertising Codes laid down in the Cable Television Networks Rules, 1994. The details of the action taken during the last three years in respect of regional language private satellite/cable television channels in regard to violation of Programme & Advertising Codes, are given in the annexure.